

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.17025/2001

(From the judgement and order dated 20/06/2001 in CWJC 2755/88  
of The HIGH COURT OF PATNA)

ASHISH SAHKARI GRIH NIRMAN SAMITI

Petitioner (s)

VERSUS

STATE OF BIHAR & ORS.

Respondent (s)

(With prayer for interim relief)

( With Appln(s). for permission to place addl. documents on record &  
exem. from filing O.T. & permission to place addl. documents on record  
and exemption from filing O.T. )

With

SLP(C)No.18299/2001, SLP(C)No.18378/2001, SLP(C)No.20105/2001,  
SLP(C)No.20885/2001, SLP(C)No.21272/2001, SLP(C)No.21274/2001

Date : 11/02/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.B. PATTANAİK

HON'BLE MR. JUSTICE BRIJESH KUMAR

For Petitioner (s) M/s. T.Mahipal, Sunil Kr.Singh and  
Mr. Pradeep Misra, Advs

Mr.P.N.Misra, Sr.Adv.

M/s. Santosh Kumar, C.Nayak, P.R.Tiwary &  
R.K.Sharma, Advs.

Mr. Rajeev Dhawan, Sr.Adv.

Mr. Rahul Singh, Adv.

Mr. Navin Prakash, Adv.

(SLP(C)18299/01) Mr. Gopal Subramaniam, Sr.Adv. (N.P.)  
M/s. T.Mahipal, Sunil Kr.Singh, P.Mishra, Advs.

(SLP(C) 18378/01) Mr.P.Chidambaram, Sr.Adv.  
M/s.J.S.Bhasin, S.K.Singh & H.Shekhar, Advs.

Mr. S.Menon, Adv.

For Respondent (s) Mr. Ashok Kr. Srivastava, Sr.Adv.  
Mr. Abhay Prakash Sahay, Adv.  
Mr. P.R. Ramasesh, Adv.

(SLP20105/01, 18299/01 M/s. J.S.Bhasin, S.C.Shekhar, Advs.  
&17025/01 forRR6-8

Mr. K.L.Taneja, Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....J.  
.SP2

The process fee that was paid on 6th February, notice has not been issued. Notice be issued to the unserved respondents and put up after service is complete.

The learned counsel for the petitioner is permitted to serve the learned Standing Counsel for the State of Bihar, in addition to the steps already taken.

.SP1

(Y.P.Dhamija)	(Suneet Bala Sharma)@@
AA	AA
Court Master	Court Master@@
AAAA	